(c) By what time, all the information will be available on the website?

THE MINISTER OF STATE IN THE MINISTRY OF URBAN DEVELOPMENT (SHRI BABUL SUPRIYO): (a) Yes, Sir. For this purpose, a Working Committee under the Chairmanship of Secretary, Department of Economic Affairs, has been constituted by Department of Economics Affairs, Ministry of Finance *vide* Office Memorandum dated 13.01.2016.

(b) Web-based land Inventory system is being designed so as to display all the Central Government land including land belonging to Government Controlled Statutory Authorities reflecting inter-alia various relevant details *e.g.* legal status mode of acquisition, ownership etc.

(c) Web Portal will be launched on completion of collection of information.

Use of DDA flats for commercial activities

932. SHRI RAMDAS ATHAWALE: Will the Minister of URBAN DEVELOPMENT be pleased to state:

(a) whether it is a fact that several parks/plots/MLU plots of DDA in Delhi have been encroached;

(b) whether it is a fact that a lot of DDA flats/plots/MLU plots are still not allotted, if so, details thereof;

(c) whether it is also a fact that residential flats of DDA in Delhi are being used for commercial activities; and

(d) if so, what steps Government has taken or proposes to take?

THE MINISTER OF STATE IN THE MINISTRY OF URBAN DEVELOPMENT (SHRI BABUL SUPRIYO): (a) Delhi Development Authority (DDA) has informed that it has received reports of encroachments on its parks/plots/Mixed Land use plots in some areas.

(b) Yes, Sir. DDA has informed that it has 27 numbers of mixed land use vacant plots and nearly 1000 flats of various categories in different localities on account of surrender/cancellation,which have not been allotted.

(c) and (d) DDA has informed that it has received complaints regarding misuse of certain flats. In respect of de-notified areas, in which nearly 95% of DDA's residential flats fall, action against misuse is taken by the concerned Municipal Corporation. In the notified area, DDA takes action under the provisions of Section 29 (ii) of the Delhi Development Act, 1957. Whenever misuse of DDA's flats is reported,

DDA issues show cause notice to stop such misuse. In case, such activities are not stopped, necessary action for sealing, etc. of such flats is taken by the concerned Zonal Engineers of the DDA and misuse charges are also levied as per rules.

Compost from municipal solid waste

933. SHRI PAUL MANOJ PANDIAN: Will the Minister of URBAN DEVELOPMENT be pleased to state:

(a) whether it is a fact that Government has made it mandatory for private companies to buy compost that is extracted from municipal solid waste;

(b) whether it is also a fact that Government is finding creative ways to turn mounting municipal waste into national asset; and

(c) whether it is also a fact that about 45 compost producing plants across the country were almost defunct because private firms were not interested in marketing their products and if so, the details thereof?

THE MINISTER OF STATE IN THE MINISTRY OF URBAN DEVELOPMENT (SHRI BABUL SUPRIYO): (a) Government has come out with a Policy on Promotion of City Compost. As per the Policy, Fertilizer companies and marketing entities will co-market City Compost with chemical fertilizers through their dealers' network. The mechanism, extent and mode of implementation of such co-marketing depending on levels of compost production, demand generation and other relevant factors which will be decided by the Department of Fertilizers.

(b) Yes, Sir. Government of India has taken various initiatives under the Waste to Wealth initiatives. The details are mentioned below:

(i) For making Waste to Energy projects financially viable and attractive, Government has mandated the purchase of 100% power produced from all the Waste-to-Energy plants in the State by the DISCOMs. Central Electricity Regulatory Commission (CERC) has notified the generic tariff of ₹ 7.04 per unit and ₹ 7.90 per unit for Municipal Solid Waste and Refuse Derived Fuel based waste to energy plants respectively for the year 2015-16.

(ii) Market development assistance of ₹ 1,500/MT of compost will be provided for scaling up production and consumption of the product.

(c) 45 Compost plants in the Country are working at sub-optimal level and 11 Compost plants are non-functional. Details are given in the Statement (*See* below). The most common reasons are inadequate segregation, higher production cost, poor compost quality, poor marketing, non-availability of the standard market for the compost, agitations by the local people etc.